



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Srinagar/Jammu.

Notification
Jammu, the 9th March, 2018

SRO 125: - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, and all other enabling provisions in this behalf and in supersession of notification 315 dated 14th October, 2011, the Government hereby appoint Sh. Parshotam Lal, Deputy Director Prosecution as Special Public Prosecutor to conduct the cases pending before the Designated Court, TADA/POTA, Jammu on behalf of the State.

Sd/-
Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: - LD (Acq) 2011/346-Jammu

Dated: - 09 - 03 - 2018.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court Jammu.
4. Inspector General of Police, Jammu Zone, Jammu. This is with reference to his letter No.Legal/ZHPHQ/GR/2018/DDP-TADA/4073-76 dated 09-02-2018.
5. 3rd Adl Sessions Judge, Jammu
6. Director Litigation, Jammu.
7. Director Prosecution, J&K Jammu.
8. Sh.Parshotam Lal, Deputy Director Prosecution, Jammu for information and necessary action..
9. 3rd Adl. Public Prosecutor, Jammu.
10. General Manager, Government Press, Jammu for Publication in the Government Gazettee.
11. SRO section, Department of Law, Justice and Parliamentary Affairs.(W.7.S.C)

(Ashish Gupta)

Deputy Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs